

**Bail Appl. No. 800/2020
FIR No. Not Mentioned
PS : Hauz Qazi
U/S : 457/380 IPC
State Vs. Shayam Singh**

**07.08.2020
At 11:55 AM**

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Shayam Singh for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused Shayam Singh.
IO is not present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Nobody is present on behalf of the applicant/ accused.

At this stage, Naib Court of this Court submits that the Ld. Counsel for the applicant/ accused has requested telephonically to seek an adjournment.

At request, be put up for further proceedings on **19.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/07.08.2020 (K)**

**Bail Appl. No. 801/2020
FIR No. Not Mentioned
PS : Hauz Qazi
U/S : 457/380 IPC
State Vs. Sonu Dubey**

07.08.2020

At 11:55 AM

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Sonu Dubey for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused Sonu Dubey.
IO is not present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Nobody is present on behalf of the applicant/ accused.

At this stage, Naib Court of this Court submits that the Ld. Counsel for the applicant/ accused has requested telephonically to seek an adjournment.

At request, be put up for further proceedings on **19.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/07.08.2020 (K)**

**Bail Appl. No. 802/2020
FIR No. 213/2020
PS : Sarai Rohilla
U/S : 380 IPC
State Vs. Pawan**

**07.08.2020
At 11:45 AM**

Fresh application U/s 438 CrPC has been moved on behalf of applicant/ accused Pawan for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pranay Abhishek, Ld. Counsel for the applicant/ accused Pawan.
IO is not present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply. However, certain clarifications are required from the IO. IO is stated to be out of station.

At request, be put up for further proceedings on **17.08.2020**. IO shall remain present on the next date of hearing.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/07.08.2020 (K)**